

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 322 OF 2017 &
IA NO. 764 OF 2018**

Dated: 30th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Madhya Pradesh Power Management Co. Ltd. ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. G.Umapathy
Mr. Aditya Singh

Counsel for the Respondent(s) : Ms. Raveena Dhamija for R.2

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Garima Srivastava for R.3 to 6

Ms. Ranjana Roy Gawai
Mr. Rohan Gupta for R.10

ORDER

Learned counsel for respondent Nos.3 to 6 & 10 seek three weeks more time to file reply. Time is granted and they may take steps to file reply along with IA or before 21.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **8.10.2018**.

**(Justice N. K. Patil)
Judicial Member**
ts/mk

**(I.J. Kapoor)
Technical Member**